

- (a) whether RBI is going to allow banks for providing details of High Loan defaulters on websites;
- (b) if so, by when it would be done and the if not, the reasons for the same; and
- (c) the limit fixed for high loan criteria?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) and (b) Reserve Bank of India (RBI) collects the information regarding Defaulters (non-suit filed accounts) of Rs. 1 Crore and above and of Wilful Defaulters (non-suit filed accounts) of Rs. 25 lakhs and above from banks and all India Notified Financial Institutions (FIs) on half-yearly/quarterly basis respectively and disseminates the same to banks and FIs for their confidential use. However, Section 45E of the Reserve Bank of India Act, 1934 prohibits the RBI for disclosing 'credit information' except in the manner provided therein.

Further, in accordance with the practices and usages customary amongst the banks and in conformity with provisions of statutes governing the financial institutions as also the provisions of the Public Financial Institutions (Obligations as to Fidelity and Secrecy) Act, 1983, information relating to the names of individual defaulters is not divulged.

In respect of suit filed accounts, banks/FIs are submitting the information of defaulters/wilful defaulters to Credit Information Companies (CIC) which is available on their website. The CICs have been advised to disseminate credit information covering data supplied by banks/FIs on such suit filed accounts on their respective websites. Such information can be accessed on the website of one of the oldest CICs *i.e.* CIBIL at www.cibil.com.

(c) RBI has not issued any specific instruction about the loan policy of a bank since the management of loan sanctioning/recovery activity in a bank is essentially an internal management function and each bank's Board is authorized to frame suitable policies. Banks have been advised to prepare a well-defined loan policy approved by their Board of Directors, which should lay down exposure limits to individual/group borrowers, documentation standards, margin, security, sectoral exposure limits, delegation of powers, maturity and pricing policies, factors taken into consideration for deciding interest rates etc.

Reconstitution of Market Committees by SEBI

3004. SHRI ANIL MADHAV DAVE: Will the Minister of FINANCE be pleased to state:

- (a) the number of Investor Association Meetings called and conducted under current SEBI Chairman since he assumed charge;

(b) whether it is a fact that Primary Market Committee, Secondary Market Committee and Mutual Fund Committee of SEBI have been reconstituted by the present SEBI Chief with the intent of marginalizing the presence of investor activists; and

(c) the details of action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) The current SEBI Chairman assumed charge on 18 February 2011. Since then no Investor Association Meetings have been called till date. The first meeting of the Investors' Associations (IAs), however, has been scheduled for December 23, 2011.

(b) and (c) No, Sir.

The Primary Market Committee, Secondary Market Committee and Mutual Fund Committee have representatives of various investor forum/associations. Normally, Investor Associations who have already served in a committee is replaced by representative of another recognised Investor Association depending on expertise, experience of representative of such Investor Association and nature/requirement of the Committee. The Committees referred to above were recently reconstituted on the basis of the above principle.

Target for achieving financial inclusion of rural areas

†3005. SHRI JAI PRAKASH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government's planning to connect 2.46 lac villages with banks and to open bank accounts of 8 crore poors in two years is not making the desired progress;

(b) if so, whether Government has made any efforts to find out the reasons therefor; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) to (c) On order to extend the reach of the banking to the rural hinterland, Banks were advised in 2010-11 to provide appropriate banking facilities to habitations having a population in excess of 2000 (as per 2001 census) by March, 2012, using the Business Correspondents and other models with appropriate technology backup. Over 73,000 such habitations have been identified for extending banking services by March, 2012. By November, 2011, over 46,000 villages have been covered. Approximately 2.02 crore accounts under Financial Inclusion Plan have been opened by November, 2011.

†Original notice of the question was received in Hindi.